

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 566 of 2001

Tuesday, this the 3rd day of July, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. P.K. Krishnan,  
Unskilled Labourer (Temporary Status),  
Office of the Staff Officer (Civilian),  
Headquarters, Southern Naval Command,  
Kochi-682 004
2. K.V. Suku,  
Unskilled Labourer (Temporary Status),  
Office of the Staff Officer (Civilian),  
Headquarters, Southern Naval Command,  
Kochi-682 004

....Applicants

[By Advocate M/s N. Haridas & Dilu Joseph (rep.)]

Versus

1. Union of India, rep. by Secretary,  
Ministry of Defence, New Delhi.
2. Flag Officer Commanding-in-Chief,  
Southern Naval Command, Naval Base, Kochi-4
3. Civilian Gazetted Officer,  
Staff Officer (Civilian), Head Quarters,  
Southern Naval Command, Kochi-4
4. Chief Staff Officer (Personnel & Administration),  
Southern Naval Command, Kochi-4
5. P.N. Gopi, Unskilled Labourer,  
INS Venduruthy, Southern Naval Command,  
Kochi-4

....Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1 to R4)(rep.)]

The application having been heard on 3-7-2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek the following reliefs:-

"i) Issue an order directing the respondents to regularise the applicants as Group 'D' Employees forthwith;

....2.

..2..

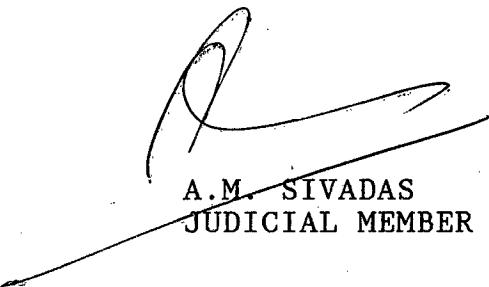
- ii) Issue an order directing the respondents to fix the seniority of the applicants above that of the 5th respondent and to regularise them above the 5th respondent and to grant all benefits arising therefrom, from such date of regularisation;
- iii) Issue an order directing the respondents to reserve necessary vacancies for regularising the applicants as Group 'D' Employees before making any more appointments as per the selection process now being carried out by the respondents to the post of Unskilled Labourers;
- iv) Issue an order directing the 2nd respondent to dispose of Annexure A3 representation in accordance with law;
- v) Grant such other and further reliefs as this Hon'ble Tribunal deems fit and proper in the circumstances of the case.
- vi) Award the cost of this Original Application to the applicants."

2. When the OA was taken up, the learned counsel appearing for the applicants submitted that leave may be granted to withdraw the OA without prejudice.

3. Leave granted.

4. The Original Application is dismissed as withdrawn without prejudice. No costs.

Tuesday, this the 3rd day of July, 2001



A. M. SIVADAS  
JUDICIAL MEMBER

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List of Annexure referred to in this order:

1. A3 True copy of Representation dated 21-3-2001 submitted by the 2nd applicant before the 2nd respondent.